## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:888 ANSWERED ON:25.11.2011 RECOGNITION TO MEDICAL AND DENTAL COLLEGES Gangaram Shri Awale Jaywant;Tudu Shri Laxman;Vasava Shri Mansukhbhai D.

## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Medical Council of India (MCI) and Dental Council of India (DCI) have recently given approval/recognition to a number of medical and dental colleges including Gian Sagar Medical College of Patiala in the country;

(b) if so, the details thereof, State/UTwise;

(c) whether the Government has received complaints regarding irregularities and corrupt practices in grant of approval/recognition to medical and dental colleges in the country;

(d) if so, the details thereof during the last three years and the current year; and

(e) the action taken/propsoed by the Government against those found guilty?

## Answer

## THE MINISTER OF HEALTH & FAMILY WELFARE(SHRI GHULAM NABI AZAD)

(a) & (b) The Central Government has granted recognition to 28 medical and 45 dental colleges since 01.01.2011 on the recommendations of Medical Council of India(MCI) and Dental Council of India(DCI) as per provisions of IMC Act, 1956 and Dentist Act, 1948 respectively. The request for recognition inspection during final MBBS examination at Gian Sagar Medical College of Patiala has been forwarded to MCI on 15.11.2011. A list indicating the state-wise list of medical colleges and dental colleges recognised is at Annexure I and II.

(c) & (d) The Central Government has received approximately 47 complaints regarding malfunctioning/irregularities against some medical and dental colleges in the country between 2008 to till date. The detail of complaints received, State-wise, is at Annexure III.

(e) The Central Government forwards the complaints to Vigilance Division of the Ministry or to the respective Councils which if required conducts inspection of the colleges to verify the existing facilities as per norms. On the recommendations/report of the Councils, Central Government takes necessary action as per the provisions of IMC Act, 1956 and Dentist Act, 1948 for withdrawal of recognition.